

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). _____ OF 2025
(SPECIAL LEAVE PETITION NO(S). _____ OF 2025)
(@ DIARY NO(S).7605/2025)

AMIT CHOPRA & ANR.

APPELLANT(S)

VERSUS

COMMERCIAL TAX DEPARTMENT & ANR.

RESPONDENT(S)

O R D E R

Delay in filing and refiling condoned.

In the facts and circumstances of the present case,
we are not inclined to interfere in the matter.

Civil Appeal is hence, dismissed.

Pending application(s), if any, shall stand disposed
of.

....., J
(B.V. NAGARATHNA)

....., J
(SATISH CHANDRA SHARMA)

NEW DELHI;
APRIL 1, 2025

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCIVIL APPEAL DIARY NO(S).7605/2025

[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 05-12-2024
IN CAAT(I) NO. 232/2024 PASSED BY THE NATIONAL COMPANY LAW APPELLATE
TRIBUNAL]

AMIT CHOPRA & ANR.

PETITIONER(S)

VERSUS

COMMERCIAL TAX DEPARTMENT & ANR.

RESPONDENT(S)

(FOR ADMISSION AND I.R.

IA NO. 75641/2025 - CONDONATION OF DELAY IN FILING APPEAL

IA NO. 75642/2025 - CONDONATION OF DELAY IN REFILING / CURING THE
DEFECTSIA NO. 75640/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA NO. 75639/2025 - STAY APPLICATION)

Date : 01-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMAFor Petitioner(s): Mr. Arvind Minocha, Sr. Adv.
Mr. Daga Sachin Subhash, AOR
Dr. Dhanlaxmi Iyer, Adv.
Mr. Rajesh Kandari, Adv.
Ms. Ashmi Pradhan, Adv.
Ms. Shreyashi Panda, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing and refiling condoned.

Civil Appeal is dismissed in terms of the signed
order, which is placed on file.

Pending application(s), if any, shall stand disposed
of.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)